Written Answers

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Taking over the Hydel Power Project hy **Central Government**

1407. SHRI SANTOSH KUMAR SAHU: Will the Minister of ENERGV be pleased to state:

- (a) whether, in view of the tardy implementation of the major hydel power projects by the State Governments, there is any proposal under the consideration of Central Government to take over, the projects for implementation; and
- (b) if so, whether any decision has been taken in this regard and if so, what are the details thereof?

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKAR): (a) and (b) Hydro-electric projects are taken up foi implementation in the Central Sector with fhe consent of the State Governments to the conditions of implementation of the project in the Central Sector. There is no general policy decision to take over projects in the Central Sector because of tardy implementation by State Governments.

Blunder in the communications of a telegraphic message

1468. SHRI RAM NARESH KUSHA-WAHA: SHRI RAMESHWAR SINGH: SHRI J. P. GOYAL:

Will the Minister of COMMUNICA-TIONS be pleased to state:

(a) whether Government's attention has been drawn to a press report which

appeared in the Indian Express on the 8th November, 1983, highlighting a blunder in communicating a telegraphic message which cost the family concerned huge amount of money besides gloom in the family;

to Questions

- (b) if so, what action has been taken by Government for this negligence on the part of the concerned employees ' and to ensure that such mistakes do not recur; and
- (c) whether the family concerned has been compensated in any manner?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL): (a) Yes, Sir

(b) Enquiry has been initiated for fixing the responsibility and taking ap propriate action for mutilation of text from 'Nani Reached' to 'Nam' Expired'

A proposal is under consideration of the Department to change the operational procedure ag a safeguard against such mutilations.

(c) Under the existing rules com pensation is not admissible. Only re fund of the cost of telegram is ad missible, which is being sanctioned.

Products of M|s. Alkali and Chemical Corporation of India Ltd.

1469. SHRI K. V. R. S. BALA SUBBA RAO: Will the Minister of CHEMICALS AND FERTILIZERS be pleas-ed to state:

- (a) whether it is a fact that M/s. Alkali and Chemical Corporation of India Ltd. is producing Phenothiazine from penultimates/inter-mediates and yet process of its manufacture has been classified as involving high technology;
- (b) what are the major technology contents which led to this classification and result re-endorsement of substantial capacity in favour of thig company; and
- (c) whether it is a fact that while endorsing substantial capacity, the fact